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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

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NOTIFICATION
INCOME TAX

NO.2173(F.NO.197/173/77-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sir Dorabji Tata Trust" for the purpose of the said section for and from the assessment year(s) 1976-77.

Sd/-
(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
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Copy to:-

1. Managing Trustee, Sir Dorabji Tata Trust, Bombay House, Bombay-400023.
2. The Commissioner of Income-tax, Bombay City-IV, Bombay with reference to his letter No.B.C.TI/289/19/77-78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&R)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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(Miss Gita Kripalani)
Asst. Director of Inspection (RS&P).

* SHARMA*